

1	2	3	4	5
5. Karnataka		10	18	15
6. Kerala		3	7	2
7. Meghalaya		10	N.A.	N.A.
8. Nagaland		8	5	1
9. Orissa		10	11	7
10. Tamil Nadu		7	15	6
11. Uttar Pradesh		19	Nil	Nil
12. West Bengal		3	Nil	Nil
Total		77	63	40

#### Probe Into Alleged Corruption of KVS

43. SHRI P.S. GADHAVI :  
SHRI B.M. MENSINKAI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have since set up a

three member committee to probe into allegedly multifaceted corruption in Kendriya Vidyalaya Sangathan during 1991-97;

(b) if so, the details of alleged corruption and terms of reference and composition of the committee;

(c) whether an impasse has developed among its members over the methodology of the probe; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir.

(b) Details of alleged corruption and terms of reference and composition of the committee are given in Statement-I and II.

(c) No, Sir.

(d) Does not arise.

#### Statement-I

*Alleged administrative and financial corruption indulged in by Authorities (Chairmen & Vice-Chairmen) and Officers of Kendriya Vidyalaya Sangathan during (i) 1991-96 and (ii) 1996-97*

S.No.	1991-96 Instance	S.No.	1996-97 Instance
1	2	3	4
1.	Generating and nurturing a brigade of 1500 Surplus teachers in Kendriya Vidyalaya having no vacancies for them and thereby causing an annual loss of about Rs. 15 crores since 1991, June.	1.	Scandalous purchase of Computers as detected by Human Resource Development Standing Committee headed by Shri S.B. Chavan.
2.	"Special Dispensation admissions" literally on sale @ 5000 per annum and at the cost of children of entitled categories without any competence and in violation of KVS Rules etc.	2.	Nurturing the legacy of surplus teachers and generating newer varieties.
3.	Arbitrary transfers, promotional postings and recruitment in total disregard of relevant guidelines Instances are any army.	3.	Depriving promotees, having less than 3 years on service of their entitlement to be posted in the hometown or adjoining place during 1996-97 session.
4.	Victimisation of those who wrote open letters to the then Prime Minister, Shri P.V. Narasimha Rao, praying for instituting a probe to investigate the above wrongs.	4.	Shielding the accused officers of Kendriya Vidyalaya Sangathan and not ordering any probe even after an assurance in the Rajya Sabha.

**Statement-II****Terms of Reference and Composition of the Committee to inquire into the Allegations of Administrative and Financial Irregularities against authorities of KVS**

The terms of reference of the Committee are as under :

1. To look into the allegations of administrative and financial irregularities by the authorities (Chairman and Vice-Chairman, KVS) and officers of KVS during 1991 to 1997.
2. The enquiry above should be confined to the allegations made by Shri Shiv Charan Singh, M.P. vide his note date 2.4.1998 submitted to Hon'ble Human Resource Minister.

**Composition of the Committee**

- |    |   |          |
|----|---|----------|
| 1. | Dr. Krishna Gopal Rastogi<br>Ex-Professor, NCERT          | Chairman |
| 2. | Commodore Satbir, (Retd.)<br>Ex-Commissioner, KVS         | Member   |
| 3. | Sh. D.M. Gautam,<br>Director, (UT)<br>Deptt. of Education | Convenor |

**Acquisition of Mysore Palace Bill, 1998**

44. SHRI K.C. KONDAIAH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Acquisition of Mysore Palace Bill, 1998 is before the Union Government to examine its constitutional validity;

(b) if so, whether there has been widespread opposition for its implementation in Karnataka;

(c) if so, whether the Government propose to examine the constitutional validity of the said Bill and recommend withholding assent of the President; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) The Mysore Palace (Acquisition and Transfer) Bill, 1998 was referred under articles 200 and 254(2) of the Constitution for the consideration and assent of the President.

(b) No such information has been brought to the notice of the Government of India.

(c) The assent of the President has been conveyed to the State Government on November 27, 1998.

(d) Does not arise.

[Translation]

**Sharp Decline in Traffic at Major Ports**

45. SHRI MADHAV RAO PATIL :  
SHRI D.S. AHIRE :  
SHRI ABHAYSINH S. BHONSLE :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there has been a sharp decline in the traffic at the main ports of the country during the first four months of the current year;

(b) if so, the reasons therefor; and

(c) the measures being taken by the Government to increase the capacity of the ports?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) The traffic handled at the Major Ports of the country has declined by about 2.5% in the first 4 months of the year as compared to the corresponding period of the previous year.

(b) The decline in traffic is in respect of Petroleum products, finished fertilizers, coking coal and general cargo to the extent of about 6.70%, 39.80%, 5.40% and 6.40% respectively. The export of iron ore from the Major Ports of the country also came down by 16.70% during same period.

(c) The capacity of the major ports is proposed to be increased by modernising port equipment, enhancing productivity of labour and machinery and creating additional capacity of 159 million tonnes during the 9th plan period with public sector outlay of Rs. 7215 crores and envisage private investment of about Rs. 8000 crores.

[English]

**Research Oriented Education**

46. SHRI RATILAL KALIDAS VARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have chalked out any scheme for imparting the research oriented education to the students; and

(b) if so, the details thereof?